

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22.09.2022 AT 02:30 PM THROUGH VIDEO CONFERENCE.

**IA (CA) 113/2022 in CP No. 33/59/HDB/2022**  
U/s 59 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. Ravinder Reddy Vennapureddy

... **Petitioner**

Vs.

Optimus Drugs Pvt Ltd & 6 others

... **Respondents**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (CA) 113/2022:-** Ld. PCS R Ramakrishna Gupta for the applicant and Ld. Counsel Ms. Prabha Prasad for the Respondents 1 & 2 present.

This is an application filed by the Company Petitioner who had filed the above Company Petition under section 59 of the Companies Act, for leave of this Tribunal to withdraw the same on the ground that the matter has been settled. A photo copy of the agreement dated 19.09.2022 between the parties is also filed. Ld. Counsel for Respondents 1 & 2 states that the Respondents 1 & 2 have no objection for dismissal of this Company Petition.

Heard. Perused the application. Since the Petitioner wants to withdraw the Company Petition and the contesting Respondents have no objection, we find no reason to reject this application. Since the Company Petition stands posted to 25.10.2022, we *suo-moto* advance the hearing date of Company petition to today from 25.10.2022 and pass the following order:

IA (CA) 113/2022 is hereby allowed consequently we hereby dismiss CP No. 33/59/HDB/2022 as withdrawn. All other pending applications in the Company Petition, also stand dismissed.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**